

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF LIMITED HOTLINE CPT LIMITED**

**RELEVANT PARTICULARS**

1	Name of corporate debtor	HOTLINE CPT LIMITED
2	Date of incorporation of corporate debtor	19/06/1996
3	Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101DL1996PLC079756
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 52 A, Okhla Industrial Estate Phase - III, South Delhi, New Delhi, India - 110020
6	Insolvency commencement date in respect of corporate debtor	Order delivered: 27/08/2019 (Date on which order passed by Hon'ble NCLT Delhi) Copy of order received on: 29/08/2019
7	Estimated date of closure of insolvency resolution process	23/02/2020 (Being 180 days from commencement of CIRP)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Chirag Shah Reg No: IBB/IPA-001/IP-P01169/2018-19/11837
9	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address : 208, Ratnara] Spring, Besides Navnirman Co. Op. Bank, Opposite HDFC Bank House, Navrangpura, Ahmedabad, India -380009 Email Id: chirag.lrp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address : AAA Insolvency Professionals LLP 208, Ratnara] Spring, Besides Navnirman Co. Op. Bank, Opposite HDFC Bank House, Navrangpura, Ahmedabad, India -380009 Email Id: hotlinecpt@aaainsolvency.com
11	Last date for submission of claims	12/09/2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at :	<a href="http://www.ibbi.gov.in/downloadform.html">www.ibbi.gov.in/downloadform.html</a> NA

Notice is hereby given that the National Company Law Tribunal, Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of **HOTLINE CPT LIMITED** on 27/08/2019 (Copy of Order received on 29/08/2019). The creditors of **HOTLINE CPT LIMITED** are hereby called upon to submit their claims with proof on or before **12/09/2019** to the interim resolution professional at the address mentioned against entry No. 10. The proof of claims is to be submitted by way of the following specified forms:

- Form B : For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors)

The above mentioned forms can be downloaded from the website [www.ibbi.gov.in/downloadform.html](http://www.ibbi.gov.in/downloadform.html) under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

(Chirag Shah )  
 Interim Resolution Professional  
 In the matter of Hotline CPT Limited  
 Registration No: IBB/IPA-001/IP-P01169/2018-19/11837  
 Date: 31.08.2019  
 Place : Ahmedabad

*Chirag R. Shah,*

